

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.03**  
**C.P. (IB) No.06/BB/2024**

**IN THE MATTER OF:**

M/s. Anand Rathi Global Finance Ltd. ... Petitioner  
Vs.  
M/s. Orchids Elite Developers Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 03.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Bola Vedvyas Shenoy

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. It is explained by Ld. Counsel the Petitioner that the Deed of Guarantee dated 27.02.2019, which is at page no.431 to the C.P. itself mentioned dated 27.02.2019 as the date of default at page no.439 to the C.P. The Loan recall notice dated 30.10.2019, which is addressed to the principal borrower at page no.594 to the C.P. He also relied upon the MoU dated 31.03.2021 which is at page no.625 to the C.P. However, the MoU does not mention the name of the Corporate Guarantor at all. Therefore, the Ld. Counsel for the Petitioner is directed to file clarification regarding the maintainability of C.P.
3. List the matter on **12.08.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**